

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 575 of 2020

IN THE MATTER OF:

**M/s. Marathe Hospitality
Through its partner Anoop Naik**

...Appellant

Versus

**Mahesh Surekha, Resolution Professional
of Phadnis Resorts and Spa India Ltd. & Ors.**

...Respondents

Present:

**For Appellant : Mr. Abhijeet Sinha and Mr. Anuj Tiwari, Advocates
For Respondents : Mr. Shyam Kapadia, Mr. Saurabh Pandya and
Mr. Mahesh Surekha, Advocate for IRP
Mr. Madhur Mahajan, Advocate
Mr. Rahul Chitnis, Mr. Dhruv Gandhi, Mr. Aaditya
Pande, Advocates for Respondent Nos. 5 and 6**

O R D E R

(Through Virtual Mode)

21.08.2020 It appears that Respondent Nos. 5 and 6 have not filed their reply. Mr. Aaditya Pande, Advocate representing Respondent Nos. 5 and 6 seeks extension of time to file reply. Time is extended by one week. Rejoinder, if any, be filed by the Appellant within a week thereof. Learned counsel for the parties may also file their short written submissions, not exceeding three pages, along with their pleadings.

List the matter 'for Admission (After Notice)' on **9th September, 2020** at 12.00 Noon.

**[Justice Bansi Lal Bhat]
Acting Chairperson)**

**[V.P. Singh]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

/ns/gc/